

Saturday, July 3, 1858

**LEGISLATIVE COUNCIL
OF
INDIA**

VOL. 4

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PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA,

January to December 1858.

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1858.

MR. LEGEYT moved that the Bill be read a third time and passed.
The Motion was carried, and the Bill read a third time.

STATE OFFENCES.

MR. PEACOCK moved that the Council do resolve itself into a Committee on the Bill "to make further provision for the trial and punishment of offences against the State."
Agreed to.

The Bill passed through Committee with the addition of a Section limiting its duration until the end of the year 1859, and was reported.

MR. PEACOCK moved that the Bill be read a third time and passed.

The Motion was carried, and the Bill read a third time.

MR. PEACOCK moved that Mr. Ricketts be requested to take the above Bill to the President in Council in order that it may be submitted to the Governor General for his assent.
Agreed to.

MUNICIPAL ASSESSMENT (BOMBAY).

MR. LEGEYT moved that Mr. Ricketts be requested to take the Bill "for appointing Municipal Commissioners and for raising a Fund for Municipal purposes in the Town of Bombay" to the President in Council in order that it may be submitted to the Governor-General for his assent.
Agreed to.

ESTATE OF THE LATE NABOB OF THE CARNATIC.

MR. FORBES moved that a communication received by him from the Madras Government be laid upon the table and referred to the Select Committee on the Bill "to provide for the administration of the Estate and for the payment of the debts of the late Nabob of the Carnatic."
Agreed to.

MADRAS MARINE POLICE.

MR. FORBES moved that a communication received by him from the Madras Government be laid upon the table and referred to the Select Committee on the Bill "for the maintenance of a Police Force for the Port of Madras."
Agreed to.

The Council adjourned.

VOL. IV.—PART VII.

Saturday, July 3, 1858.

PRESENT:

The Honorable the Chief Justice, *Vice-President*, in the Chair.

Hon'ble J. P. Grant,	Hon. Sir A. W. Buller,
Hon'ble H. Ricketts,	H. B. Harington,
Hon'ble B. Peacock,	Esq.
P. W. LeGeyt, Esq.,	and
E. Currie, Esq.,	H. Forbes, Esq.

SUSPENSION OF SUITS AGAINST THE FAMILY &c. OF THE LATE NABOB OF THE CARNATIC.

THE VICE-PRESIDENT read a Message informing the Legislative Council that the Governor General had assented to the Bill "to continue for six months the privileges granted by Act I of 1844 to certain members of the family, household, and retinue of his late Highness the Nabob of the Carnatic."

ESTATE OF THE LATE NABOB OF THE CARNATIC.

THE CLERK presented to the Council a Petition from Mr. Alexander Orr, as Attorney of His Highness Prince Azeem Jah Bahadoor, praying the Council to delay further proceedings with the Bill "to provide for the administration of the estate and for the payment of the debts of the late Nabob of the Carnatic" until Saturday the 17th of July, to allow time for the arrival of an amended Petition from Prince Azeem Jah; or that His Highness be at once allowed to be heard by Counsel against the Bill, either before the Select Committee on the Bill, or before a Committee of the whole Council.

MR. PEACOCK said, it would be in the recollection of the Council that the Bill to which the Petition referred was read a first and second time on the 17th of March last. Afterwards, a communication was received from the Madras Government requesting that the Bill might be passed as quickly as possible. In consequence of that communication, he moved the suspension of the Standing Orders, in order that the Select Committee to whom the Bill had been referred might report upon it at the end of two months, instead of three,

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the period prescribed by the Standing Orders. On the 12th of June, Prince Azeem Jah presented a Petition to the Council describing himself as the Nabob of the Carnatic, and Subahdar of Arcot; and because he gave himself that title, the Council thought it could not receive his Petition. The Petition was accordingly rejected; and, on the 17th of June, the Clerk of the Council wrote a letter to the Prince stating that it had been rejected, and the grounds of the rejection. The Council had lately received a letter from the Government of Madras stating that the principal creditors of the late Nabob approved of the Bill, and urged that it should be passed as quickly as possible. On Saturday last, he was about to present the Report of the Select Committee upon the Bill; but he had postponed doing so for reasons which he stated at the time. To-day, the Council had heard the Petition of Mr. Orr, requesting that progress with the Bill should be delayed until the 17th of July. Under the circumstances of the case, he thought it was but reasonable that this should be granted. But it must be distinctly understood that on the 17th July the Report of the Select Committee would be presented, unless some fresh Petition should that day come before the Council which would induce it to refer it to the Select Committee for consideration.

He should, therefore, move that the Select Committee be instructed to delay the presentation of their Report until the 17th Instant.

Agreed to.

TRANSPORTATION OF CONVICTS.

Mr. LEGEYT moved that the Select Committee appointed to consider and report on the existing Law in the Straits Settlement regarding the transportation of convicts, be discharged. Since the appointment of the Committee, cases had occurred to show that any further proceeding on the subject referred to the Committee was unnecessary.

Agreed to.

The Council adjourned.

Mr. Peacock

Saturday, July 10, 1858.

PRESENT:

The Hon'ble the Chief Justice, *Vice-President*,
in the Chair;

Hon'ble J. P. Grant,	Hon'ble Sir Arthur
Hon'ble B. Peacock,	Buller,
Hon'ble H. Ricketts,	H. B. Harington, Esq.
P. W. LeGeyt, Esq.,	and
E. Currie, Esq.,	H. Forbes, Esq.

NABOB OF SURAT.

THE CLERK presented a Petition of Meer Jafur Alee Khan Bahadour of Surat, on the part of himself and the widow and grand-daughters of the late Nabob of Surat, praying for the passing of an Act to amend Act XVIII of 1848 (for the administration of the Estate of the late Nabob of Surat, and to continue privileges to his Family) in conformity with the draft of an Act forwarded with the Petition.

MR. PEACOCK moved that the Petition be printed.

Agreed to.

MASTERS AND SERVANTS.

THE CLERK also presented a Petition from the Master, Wardens, and Members of the Calcutta Trade Association, praying for the introduction of a legislative measure to check wilful breaches of contract or desertion of service by workmen or servants by a system of summary punishments and summary remedies to be enforced by a Magistrate.

MR. CURRIE moved that the Petition be printed.

Agreed to.

MADRAS MARINE POLICE.

MR. FORBES presented the Report of the Select Committee on the Bill "for the maintenance of a Police Force for the Port of Madras." In doing so, he said he should have occasion for a very few minutes to trespass on the attention of the Council. Honorable Members were aware that the Police Force for the Towns of Calcutta, Madras, and Bombay exercised their powers under Act XIII of 1856. By Section XXIV of that Act, the Police had authority within the towns and suburbs of Calcutta, Madras, and Bombay; and by one